

Sl. No.	State/UT	2014	2015	2016
18.	Mizoram	258	158	120
19.	Nagaland	68	91	105
20.	Odisha	14651	17200	17837
21.	Punjab	5481	5340	5105
22.	Rajasthan	31216	28224	27422
23.	Sikkim	111	53	153
24.	Tamil Nadu	6354	5919	4463
25.	Telangana	14147	15425	15374
26.	Tripura	1618	1267	1013
27.	Uttar Pradesh	38918	35908	49262
28.	Uttarakhand	1413	1465	1588
29.	West Bengal	38424	33318	32513
	TOTAL STATE (S)	323469	311272	322949
30.	Andaman and Nicobar Islands	117	136	108
31.	Chandigarh	434	468	414
32.	Dadra and Nagar Haveli	21	25	28
33.	Daman and Diu	16	29	41
34.	Delhi UT	15319	17222	15310
35.	Lakshadweep	4	9	9
36.	Puducherry	77	82	95
	TOTAL UT(S)	15988	17971	16005
	TOTAL (ALL INDIA)	339457	329243	338954

Source: Crime in India.

Steps taken to stop terror financing

†1932. SHRIMATI CHHAYA VERMA:

SHRI VISHAMBHAR PRASAD NISHAD:

CH. SUKHRAM SINGH YADAV:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of steps taken to stop terror financing during the last five years and its effects thereon; and

† Original notice of the question was received in Hindi.

(b) to what extent demonetisation has helped curb terror financing?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) The Government has taken various steps to combat terror financing in the country, which *inter alia*, include:—

- (i) Strengthening of the provisions in the Unlawful Activities (Prevention) Act, 1967 to combat terror financing.
- (ii) A Terror Funding and Fake Currency Cell (TFFC) has been constituted in National Investigation Agency (NIA) to conduct focused investigation of terror funding and fake currency cases.
- (iii) Since Fake Indian Currency Notes (FICN) network is one of the channels of terror financing in India, FICN Coordination Group (FCORD) has been formed by the MHA to share intelligence/information among security agencies of the states/centre to counter the problem of circulation of fake currency notes.

These measures have helped in checking terror financing.

(b) The withdrawal of legal tender status of Specified Bank Notes of ₹ 500 and ₹ 1000 denomination led to instant extinguishment of high quality fake Indian currency notes of these denominations. Since illegally held cash forms a large chunk of terrorist funding, most of the cash held with the terrorists turned worthless.

Witness Protection Scheme

1933. DR. T. SUBBARAMI REDDY:

SHRIMATI AMBIKA SONI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has drawn up Witness Protection Scheme to protect witnesses who testify in courts;

(b) if so, the details thereof;

(c) how many categories have been identified, the details thereof;

(d) the manner in which the expenses for the scheme would be met, funds to be allocated by the State or the Centre and in what proportion; and

(e) whether suitable law would be enacted to give statutory backing for the scheme and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) Yes, Sir.